

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 260 OF 2016 &
IA NO. 541 OF 2016**

Dated: 3rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Maharashtra Eastern Grid Power Transmission Co. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

ORDER

Learned counsel for Respondent seeks four weeks time to file reply. He may file the same on or before 31.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.02.2017 after serving copy on the other side.

List the matter on **23.02.2017.**

(I.J. Kapoor)
Technical Member
Pr/dk

(Justice Ranjana P. Desai)
Chairperson